

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No's. 65 & 74 OF 2020

IN THE MATTER OF:

SATYANARAYANA BOLISETTY,

1-54-10/4, Plot-50, HIG, Sector-1,
M V P Colony, Vishakapatnam Urban,
Vishakapatnam, Andhra Pradesh-530 035.

Bolisetty satyanarayana@ gmail.com

..... Applicant

Versus

UNION OF INDIA

Through the Secretary,

Ministry of Environment, Forests and Climate Change,

And 6 others

..... Respondents

& D.PAL VS STATE OF ANDHRA PRADESH

**FURTHER ACTION TAKEN REPORT FILED BY THE DISTRICT
COLLECTOR KAKINADA 4TH RESPONDENT**

DATE- 28-10-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
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[Counsel for 4TH Respondent](#)

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It is certified that all the documents contained in the above annexure are true copies.

Date: 14 -10-2023

Action taken report of the District Collector, Kakinada for filing before the Hon'ble NGT in O.A.No.65/2020 and 74/2020 on the recommendations of the 1st report of the Joint Committee constituted by the Hon'ble NGT.

1. Pursuant to the directions of the Hon'ble NGT in O.A.No.65/2020 and 74/2020 dated 08.08.2023 to inspect the subject site i.e., Dummulapeta of Kakinada City and file compliance report as per the recommendations of the Joint Committee, the following action taken report is submitted.
2. Pursuant to the directions of the Hon'ble NGT, I have conducted a meeting with all concerned officials at the District level i.e., Deputy Director, Mines & Geology, Kakinada, Commissioner, KMC, Kakinada, District Water Resources Officer and EE, Drains, Kakinada, Port Officer, Kakinada, EE, Pollution Control Board, Kakinada, PD, NHAI, Rajamahendravaram and the District Forest Officer, Kakinada on 25.08.2023 and given instructions to inspect the subject lands jointly on 29.08.2023 and initiate follow up action on all the recommendations made in the 1st report of the Joint Committee appointed by the Hon'ble NGT. (A copy of the minutes appended).
3. A review meeting was also conducted with all the officials through zoom VC on 05.10.2023 to expedite further action in the matter to implement the recommendations of the Joint Committee.
4. Accordingly, the above officers have conducted joint inspection of the subject lands and initiated action on the recommendations of the Joint Committee in relation to their respective departments and submitted the reports on progress of the action taken.
5. The reports submitted by the respective District officers on the recommendations made in the 1st report of the Joint Committee are consolidated and submitted hereunder.

Item No.	Recommendation of the 1 st report of the Joint Committee	Action/ Progress
5.0 (1)	The extent of mangroves area has to be estimated using the high resolution satellite images (1:4000 scale) before destruction i.e., 2017-18 by any of the agencies like APSAC, etc.,	The Member Secretary, APCZMA has addressed the Director, National Remote Sensing Centre, ISRO, Balanagar, Hyderabad and requested for high resolution satellite images (1:4000 scale) to assess the area of mangroves existed in the year 2017-18 and the extent of mangroves destructed through his letter No. OA No.65 of 2020 & 74 of 2020/ APCZMA/Legal/2022, dt.13.10.2023 (Copy enclosed).

5.0 (2)	The soil/gravel filled in Ac. 58.00 cts with a height of about 1.2 mts has to be removed.	The Commissioner, KMC, Kakinada has given NOC for removal of the filled gravel/earth in the subject lands vide their letter Rc.No.134/2023/E2, dt.05.10.2023 to the DD, Mines, Kakinada. Then the DD, Mines, Kakinada initiated action for detailed survey of the land and calculated the quantity of soil/ earth filled in the subject lands as 310788.96 cum and the DD, Mines informed in his letter No.2396/Q/ 2023, dt.12.10.2023 that they will initiate e-auction block by proposing to the Director, Mines & Geology for removal of the filled gravel/soil. (Copy enclosed).
5.0 (3)	The canal supplying Tidal water needs to be desilted and monitored.	The desilting of canals supplying Tidal water could be taken up by the concerned departmental authorities once the culverts and other amenities are provided.
5.0 (4)	Approach road laid for CONCOR site needs to have several culverts at the level of low Tide for free flow of Tidal water.	The Port Officer, Kakinada in Lr. No. PC/L1/CONCOR/2022, dt.10.10.2023 informed that the GM, M/s CONCOR has informed that the existing earth and road was strengthened by using during December 2022 for temporary use till commissioning of alternative road for which a pipe culvert (4 Nos. pipes with Dia of 600 MM Hume pipes) was provided by CONCOR considering free flow of low tides level. It is also informed that M/s CONCOR stated that the MMLP has proposed phase-II development works are going to start in near future and the complete road traffic will be diverted to newly proposed PQC Road and that in case, the existing road is required to be used by CONCOR even after commissioning of second road, necessary RCC box culverts will be constructed to avoid the water stagnation problem. (Copy enclosed)
5.0 (5)	The dumping of garbage, plastic and other solid waste needs to be removed and the area should be prohibited from dumping waste in and around the mangrove habitat.	The EE, Pollution Control Board, Kakinada submitted a report in Lr. No. 65 of 2020/PCB/RO-KKD/2023-1186, dt.10.10.2023 informed that he has issued notices to the 15 Nos of warehouses in the surrounding areas insisting them not to dump any Industrial / Domestic waste in the area and that they have placed sign boards indicating instructions not to dump any waste in the area. (Copy enclosed)
5.0 (6)	Culverts need to be constructed at regular intervals during the road laying process in the vicinity of mangroves by all agencies.	The PD, NHAI, Rajamahendravaram has reported that two minor bridges i.e., at Km 5+036 and Km 10+562 and 1 Culvert at Km 12+840 are being provided as suggested during the visit of Joint Committee appointed by the Hon'ble NGT and that test pile has been completed and further works are in progress. He also stated that 13 no. of culverts are also proposed at regular intervals at other locations in the project highway.

5.0 (7)	Proper Mangrove assessment, documentation and management plan should be put in place and executed.	For assessment and restoration of mangroves, the District Forest Officer, Kakinada reported that the Fish Bone Planting Technic is suitable for raising the mangrove plantations in the subject lands. The District Forest Officer, Kakinada has prepared a detailed proposal for restoration of the mangroves in the subject lands and the same could be executed soon after the filled gravel/soil is removed from the subject lands through the Deputy Director, Mines & Geology, Kakinada by following due procedure prescribed. (A copy of the report is enclosed)
5.0 (8)	Restoration of mangroves and evaluation plan has to be provided along with budgetary estimates after removal of dumped soil /gravel	This item could be taken up soon after removal of the filled soil/ gravel in the subject lands for which the Director, Mines & Geology, Kakinada will institute the procedure of e-auction as per rules.

Pursuant to the directions of the Hon'ble NGT, the team of officers have inspected the subject lands i.e., Dummulapeta area of Kakinada City on 29.08.2023 and initiated action on the recommendations in the 1st report of the Joint Committee and the progress in the matter is as submitted above. The photos of the team of the officers during the site visit are attached.

Pursuant to the directions of the Hon'ble NGT action has been initiated by the Mining authorities for removal of the filled soil/ gravel by instituting e-auction procedure and the same could be finalized soon. Necessary follow up action could be taken in this regard by the Mining authorities pursuant to the orders from the Director, Mines & Geology on approval of e-auction proposal submitted by the Deputy Director of Mines & Geology, Kakinada.

Once the filled soil/gravel is removed, the action plan suggested by the District Forest Officer, Kakinada for restoration of mangrove plants could be implemented with the collective responsibility of Municipal, Port and Forest authorities under the supervision of E.E., APPCB, Kakinada. The formation of culverts etc., is being executed by the NHAI authorities in due course while laying the Highway as already proposed.

This is submitted for kind information.

Signed at Kakinada on this the 14th day of October, 2023.


Collector 14/10/23

Kakinada District, Kakinada.

Minutes of the meeting conducted on 25.08.2023 for follow up action on the recommendations of the 1st report of the Joint Committee appointed by the Hon'ble NGT in OA No. 65/2020 and 74/2020.

A meeting was conducted with the following officials to discuss on the measures to be taken for restoration of mangroves in Dhummulapeta area of Kakinada City which was developed for Urban Housing pursuant to the directions of the Hon'ble NGT in OA No. 65/2020 and 74/2020, dated 08.08.2023.

1. The Commissioner, Kakinada Municipal Corporation
2. The Environmental Engineer, A.P. Pollution Control Board, Kakinada
3. The Port Officer, Kakinada
4. The Project Director, NHAI, Rajamahendravaram
5. The District Forest Officer, Kakinada
6. The Revenue Divisional Officer, Kakinada
7. The District Forest Officer, Kakinada
8. The Deputy Director, Mines & Geology, Kakinada

In pursuance of the orders of the Hon'ble NGT, dated 08.08.2023 in OA No. 65/2020 and 74/2020 the following instructions are issued by the District Collector to the above officers concerned on the measures to be taken for restoration of the land developed for house sites to its original position to facilitate the survival of mangroves in the locality.

1. The Deputy Director, Mines & Geology, Kakinada and the Commissioner, Kakinada Municipal Corporation have to take immediate necessary action for removal of the gravel filled in an extent of 58 acres with a height 1.2 meters for developing the land for house sites during 2019-2020 so as to restore proper tidal water flow for the mangroves to grow as well as other marine flora and fauna to reestablish and provide ecosystem services.
2. The Commissioner, Kakinada Municipal Corporation is instructed to ensure the canals supplying tidal water need to be regularly desilted and monitored.
3. The Port Officer, Kakinada and the Municipal Commissioner have to take immediate necessary action for removal of garbage, plastic and other solid waste dumped to the area and it is to be prohibited from dumping of waste in and around the mangrove habitat.
4. The Environmental Engineer, A.P. Pollution Control Board, Kakinada has to visit the locality and then take action for issuing necessary notices to the Industries/ Warehouses running in the area and instruct them not to dump any waste material in the locality and ensure proper hygienic atmosphere. In this regard, the Port Officer, Kakinada has also take initiative to instruct all the lease holders running the Industries and Warehouses not to dump any more waste material in the locality.

5. All the above officers have to conduct joint inspection on 29.08.2023 at 10.30 a.m. not only in the subject lands but also the entire stretch of ADB road within Port limits from Kumbaabhishekam point onwards to identify the points at which culverts to be formed as the Joint Committee observed that the approach road laid for CONCOR site needs to have several culverts at the level of low tide for free flow of tidal water on the either side of the road and maintaining connectivity. The Joint Committee also observed that culverts need to be constructed at regular intervals during the road laying process especially in the vicinity of mangroves by all agencies.
6. The Joint Committee during the visit has to identify how many culverts needs to be formed in the approach road already laid and also how many culverts needs to be constructed during the road laying process. The Environmental Engineer, Pollution Control Board has to coordinate this item of work with the Port Officer and the Project Director, NHAI, Rajamahendravaram and give specific suggestions in the mater keeping in view the recommendations of the Joint Committee.
7. The Environmental Engineer, Pollution Control Board, Kakinada, the District Forest Officer, Kakinada and the Port Officer, Kakinada have to decide the number of culverts/ vent type boxes needs to be formed. The Project Director, NHAI, Rajamahendravaram has to take action for execution and the Commissioner, Kakinada Municipal Corporation has to coordinate and apprise the action taken to the District administration.
8. Project Director, NHAI, Rajamahendravaram is instructed to form culverts/ Box type vents where ever needed in the road already laid and to be laid at the level of low tide for free flow of tidal water on either side of the road and maintaining connectivity.

All the above officers are adhere to the above instructions and furnish a detailed report in the mater on the above aspects immediately. The Commissioner, Kakinada Municipal Corporation has to act as nodal authority in the mater during the inspection and for furnishing joint report within a week without fail so as to take up further review in the mater so as to submit our action taken report to the Hon'ble NGT.


Collector 26/8/23
Kakinada District
Kakinada

To
The Officers concerned

2
25823
SPL

Ref.L2/70/2019, dt.07.10.2023

Collector's office, Kakinada

From
Dr.Kritika Shukla, I.A.S.,
Collector & District Magistrate,
Kakinada District, Kakinada

To

1. The Deputy Director
Mines & Geology, Kakinada
2. The Commissioner,
Kakinada Municipal Corporation,
Kakinada
3. The District Water Resources Officer
and Executive Engineer, Drains,
Kakinada
4. The Port Officer, Kakinada
5. The Executive Engineer,
Pollution Control Board, Kakinada
6. The Project Director,
NHAI, Rajamahendravaram
7. The District Forest Officer, Kakinada

Sub: National Green Tribunal - Kakinada District - Development of land at Dummulapeta of Kakinada city for housing - O.A.No.65/2020 and O.A.No.74/2020 filed before the Hon'ble NGT alleging destruction of mangroves - Hon'ble NGT passed orders on 29.09.2022 appointing Joint Committee for restoration - Committee given 1st report - Compliance report on the orders of NGT - Reg.

- Ref:
1. Orders of the Hon'ble NGT in O.A.No.65/2020 with O.A.No.74/2020 dated 29.9.2022 received on 15.11.2022.
 2. 1st report dated 05.08.2023 of the Joint Committee appointed by Hon'ble NGT
 3. Orders of the Hon'ble NGT in O.A.No.65/2020 with O.A.No.74/2020 dated 08.08.2023
 4. Minutes of the meeting in Ref.L2/70/2019, dt.26.08.2023
 5. Instructions issued in the Zoom VC on 05.10.2023

&&&

I invite attention to the references cited.

Please recall the instructions issued in the references 4th and 5th cited and request all of you to adhere to the instructions given and send your compliance reports on or before 10.10.2023 so as to inspect the site for furnishing my compliance report in the matter to the Hon'ble NGT as the case is posted for hearing on 16.10.2023.

Your reports are required to be furnished on the following aspects.

No	Recommendation of the Joint Committee	Officer/ Department responsible	Remarks
2	The soil/gravel filled in Ac. 58.00 cts with a height of about 1.2 mts has to be removed.	D.D. Mines and the Commissioner, KMC	The compliance report with percentage of compliance is to be furnished by 10.10.2023

3	The canal supplying Tidal water needs to be desilted and monitored.	District Water Resources Officer (E.E., Drains)	The desiltation work has to be started immediately and quantum (%) of work completed has to be reported by 10.10.2023
4	Approach road laid for CONCOR site needs to have several culverts at the level of low Tide for free flow of Tidal water.	Port Officer, Kakinada	The Port Officer, Kakinada has to propose the culverts and start the work immediately and report the progress by 10.10.2023.
5	The dumping of garbage, plastic and other solid waste needs to be removed and the area should be prohibited from dumping waste in and around the mangrove habitat.	E.E., PCB in coordination with the Port Officer, Kakinada have to visit and initiate action.	Notices have to be issued for all the industries in the area and sufficient caution boards have to be displayed indicating prohibition of garbage/waste material in the mangroves habitat area.
6	Culverts need to be constructed at regular intervals during the road laying process in the vicinity of mangroves by all agencies.	The P.D., NHAI, Rajamahendravaram	In addition to the two culverts already proposed, he has to identify and assess the culverts needed and propose at regular intervals and initiate action.
7	Proper Mangrove assessment, documentation and management plan should be put in place and executed.	DFO and the Port Officer have to execute this. Commissioner has to coordinate.	The DFO, Kakinada has to furnish the plan of action in this regard immediately.

All the above officers have to prepare their action plans on the above items of work and start the action immediately and furnish reports by 10.10.2023 with the factual position of percentage of work completed along with the photographs of the status of site so as to place the same before the Hon'ble NGT before 16.10.2023 i.e., date of hearing before Hon'ble NGT.

Yours faithfully

[Signature]
Collector 7/10/23
Kakinada District
Kakinada

[Handwritten note]
6/10/23
S.H.L.

[Handwritten note]
NGT
7/10/23
DFO



**Andhra Pradesh Coastal Zone Management Authority
(APCZMA), Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India**
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada-520007



Letter No.OA No.65 of 2020 & 74 of 2020/APCZMA/Legal/2022 13/10/2023

**To
The Director,
National Remote Sensing Centre (NRSC), ISRO,
Balanagar, Hyderabad**

Sir,

Sub: APCZMA - National Green Tribunal - Destruction of mangroves for development of land at Dummulapeta of Kakinada city, Andhra Pradesh for housing - Orders of Hon'ble NGT in OA. No.65/2020 and OA No. 74/2020 - High Resolution satellite images - Requested - Reg.

Ref: Ref. No. L2/70/2019, dated 07.10.2023 addressed to Spl. CS, EFS&T Dept., received from Collector, Kakinada District, Kakinada

* * *

It is to inform that the Original Application No.65 of 2020 (SZ) was filed by Shri Satyanarayana Bolisetty alleging destruction of mangroves in Division No.10 of 11 of Dummulapeta, Parloipeta of Kakinada District (then East Godavari District), State of Andhra Pradesh in violation of the CRZ Notification 2011 and 2019, where this area has been classified as CRZ- I and CRZ - IA respectively. It is alleged in the application that the State of Andhra Pradesh is doing some illegal destruction of 100 acres of natural mangroves in Survey Nos. 2004, 1985/3, 1990, 374, 376 and 387 in Dummulapeta, Kakinada Municipal Council, Kakinada District (then East Godavari District) since 14.03.2020, in complete contravention of the Coastal Zone Regulation (CRZ) Notification, 2011 and 2019, and the Environment (Protection) Act, 1986.

The Hon'ble NGT appointed a committee to submit a report on destruction of mangroves for development of land at Dummulapeta of Kakinada city, Andhra Pradesh for housing. The Committee submitted a report to the Hon'ble NGT. One of the recommendations of the above committee is as following:

"As the area is under the Port Authority, there is no study on the extent of mangroves in the destructed area except the CZMP map prepared by NCSCM showing the area coming under CRZ-I & CRZ-

1A. However, the extent of mangroves may be estimated using the high resolution satellite images (1:4000 scale) before destruction i.e., 2017-18 by any of the agencies like Andhra Pradesh Space Application Centre (APSAC), Indian Space Science Technology, Space Application Centre and M S Swaminathan Research Foundation."

It is understood that all the above organisations will obtain the respective high resolution satellite images (1:4000 scale) from National Remoting Sensing Centre (NRSC), a competent authority in the matter.

In view of the above, it is requested to furnish a report with high resolution satellite images (1:4000 scale) in Division No.10 and 11 of Dummulapeta, Parloipeta of Kakinada district (then East Godavari district), State of Andhra Pradesh, informing about the total area of mangroves available in the year 2017-18 and area of the mangroves destructed during above said activity.

An early reply in this regard is highly appreciated.

Yours faithfully,

B Sreedhar las
Member Secretary
APCZMA

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From:
E.Narasimha Reddy, M.Sc.,
District Mines & Geology Officer,
KAKINADA.

To:
The Collector and District
Magistrate, Kakinada,
Kakinada District.

Letter.No.2396/Q/2023, Dt.12-10-2023.

Sir,

Sub:- Mines and Quarries – Development of land at Dummulapeta under “Navaratnalu Pedalandariki Illu Programme” – O.A.No. 65/2020 and O.A.No. 74/2020 filed before the Hon’ble NGT alleging destruction of mangroves – Hon’ble NGT passes orders on 29.09.2022 appointing joint committee for restoration – Compliance report on the orders of NGT – Submitted - Reg.

Ref: Ref.L2/70/2019, Dated 07.10.2023 of the Collector and District Magistrate, Kakinada District.

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I invite kind attention to the subject and reference cited and submit that the Collector and District Magistrate, Kakinada District has instructed to furnish the compliance regarding the soil/Gravel filled in Ac 58.00 cents with depth of about 1.2 Mts to be removed.

The Commissioner, Municipal Corporation, Kakinada vide Roc.No. 134/2023/E2, Dated 05.10.2023 has furnished the NOC for removal of Earth/Gravel overburden and depth of Earth/Gravel to be removed is 1.2 Mts. Finally issued NOC for auction of mineral under APMMAR 2022. In this connection it is submitted that, the Surveyor (on deputation) and the Royalty Inspector of this office accompanied with the Executive Engineer, Municipal Corporation, Kakinada, the Assistant City planner, Kakinada, the Town Surveyor, Municipal Corporation, Kakinada on 06.10.2023 to conduct inspection and survey to estimate the minor mineral quantities consumed in development of site filling under the PEDALANKADIKI ILLU SCHEME in Sy.No. 374,376,387 Block No. 6 & 1985/3, 1990, 2004, Block No. 49, ward, ward No.2, ADB Road near Dummulapeta, Kakinada over an extent of 116.82 Acs. On physical observation filled material is Gravel/Ordinary Earth and it is the compacted. The Surveyor has conducted DGPS survey with empanelled agency, Athulya Mining serives, over the entire site filling area, as identified and shown by the Officials of Municipal Corporation Kakinada and reported that,after survey and demarcation of the identified area extent arrived is 64.00 Acs (out of the total lay out area of 116.82 Acres)will was filled with Ordinary earth and Gravel.

The Surveyor has reported that the total extent of site in Sy.No: 374,376,387, Block no. 12, ward no. 6 & 1985/3, 1990, 2004, Block No. 49, ward no. 2, ADB. Road is 116.82 Acres. But the Ordinary earth and Gravel filled area extent arrived Ac 64.00 cents and the area has been divided in to two parts and in the middle of the area there is an existing salt creek. Therefore the ordinary earth and Gravel filled area is divided into the blocks i.e., block -1 and block-2. Finally the Surveyor of this office (On Deputation) has calculated the extent of the areas and Quantification of the mineral consumed for filling of layout as submitted below.

Area Calculations:

Total site filling area of Block (1) = 38.91 Acs / 157470.3 Sq.meters

Total site filling area of Block (2) = 25.09 Acs / 101520.5 Sq.meters

Calculation of Quantities:

1. Total quantity of Ordinary earth /Gravel consumed in filling of Block (1) =
Total area in Sq. mters x Avg. Depth of filling site (as per NOC given by the
Kakinada Municipal corporation to a depth of 1.2 mtrs)

$$= 157470.3 \text{ Sq.meters} \times \text{Avg. depth } 1.2 \text{ Mtrs}$$
$$= 188964.36 \text{ cum}$$

2. Total quantity of Ordinary earth /Gravel consumed in filling of Block (2) =
Total area in Sq. mters x Avg. Depth of filling site

$$= 101520.5 \text{ Sq.meters} \times \text{depth } 1.2 \text{ Mtrs}$$
$$= 121824.6 \text{ cum}$$

Total Quantity of ordinary earth/ Gravel in Block (1) and Block (2) = 188964.36

$$\text{cum} + 121824.6 \text{ cum}$$

$$= 310788.96 \text{ cum}$$

Therefore the total Gravel/ Ordinary Earth used for filling of the layout is
310788.96 **cum**.

Further it is submitted that this office will prepare E-Auction Block and the
proposals will be submitted to the Director of Mines and Geology, Ibrahimpatnam
for E-Auction Block in Sy.No. 374,376,387 Block No. 6 & 1985/3, 1990, 2004, Block
No. 49, ward, ward No.2, ADB Road near Dummulapeta, Kakinada over an extent of
64.00 Acs under A.P Minor Mineral Auction Rules (APMMAR).

This is submitted for favour of information.

Yours faithfully,

E. Nagaraj Reddy
District Mines and Geology Officer,
Kakinada.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of
information.

Copy submitted to the Commissioner, Municipal Corporation, Kakinada District for
information.

GOVERNMENT OF ANDHRA PRADESH
A.P.MARITIME BOARD

From
Capt.Sridharma Sastha., MICS.,
Master Mariner (F.G)
Port Officer,
KAKINADA.

To
The Collector& District Magistrate,
Kakinada District.,
KAKINADA.

Letter No.: PC/L1/CONCOR/2022 Dated:10.10.2023.

Sir,

Sub: A.P.Maritime Board –Port Office, Kakinada - 1st report of the Joint Committee submitted by NGT- Approach laid for CONCOR – Certain information – Submitted – Reg.

- Ref :1) This Office Lr.No.PC/L1/Concor/2022, dt.07.03.2023.
2) 1st Report of the Joint Committee Constituted by Hon'ble Green Tribunal South Zone, Chennai vide Judgment order dt.29.09.2022.
3) Recommendations in the 1st Report of the Joint Committee appointed by NGT for restoration of Mangroves in Dhummulapeta lands.
4) District Collector & Magistrate, Kakinada District Lr.No.L2/70/2022, Dt.26.08.2023.
5) This Office Lr.No.PC/L1/CONCOR/2022, dt.29.08.2023.
6) District Collector & Magistrate, Kakinada District Lr.No.L2/70/2022, Dt.07.10.2023.
7) M/s CONCOR Lr.No.CON/Are-111/MMLP/Kakinada/Misc/2023/02, Dt.09.10.2023.

Kind attention is invited to the subject and references cited.

With reference to your letter 6th cited, it is submitted that the General Manager, CONCOR has been requested to take appropriate action to modified to maintain the uninterrupted flow of water during the high tide and low tide.

In response that, vide reference 7th cited, General Manager, M/s CONCOR has informed that the existing earthen road has been strengthened by CONCOR in December, 2022 for use of temporary period till the commissioning of alternative road.

During the strengthening of the earthen Road, a pipe culvert (4 Nos pipes with Dia of 600 MM Hume pipes) was provided by CONCOR considering the free flow of low tides level and the complete road slope protection was made with the stone pitching.

Further, M/s CONCOR has stated that the MMLP has proposed phase-II development works are going to start in near future and the complete road traffic will be diverted to newly proposed PQC Road. In case, the existing Road is required to be used for by CONCOR even after commissioning of 2nd road, necessary RCC Box culverts will be constructed to avoid the water stagnation problem.

A copy of construction of pipe culvert is herewith submitted for kind perusal.

Yours faithfully,


Port Officer
Kakinada
mahadev
10/10/2023

Copy submitted to the Chief Executive Officer, APMB for kind information.

After construction of Pipe culvert



After construction of Pipe culvert





ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005



Bh.L. Sundeep Reddy,
Environmental Engineer.

Ph: 0884 -2374066
E-mail:rokkd-ee1@appcb.gov.in

Lr. No. 65 of 2020/PCB/RO-KKD/2023- 1186

Date: 10.10.2023

To
The Collector & District Magistrate,
Kakinada District,
Kakinada.

Madam,

Sub: National Green Tribunal - Kakinada District - O.A.No.65/2020 and O.A.No.74 /2020 filed before the Hon'ble NGT alleging destruction of mangroves at Dummulapeta, Kakinada city for proposed housing - Hon'ble NGT orders on 29.09.2022 appointing Joint Committee - Committee submitted 1st report - Compliance report on the orders of NGT - Reg..

Ref: 1) Hon'ble NGT orders dated 29.09.2022
2) Lr. Ref.L2/70/2019, dt.07.10.2023 from Collector's office, Kakinada District, Kakinada.

The Original Application No.65 of 2020 (SZ) was filed by Shri Satyanarayana Bolisetty alleging destruction of mangroves in Division No. 10 and 11 of Dummulapeta, Parloipeta of Kakinada District (then East Godavari District), State of Andhra Pradesh in violation of the CRZ Notification, 2011 and 2019, where this area has been classified as CRZ - I and CRZ - IA respectively. It is alleged in the application that the State of Andhra Pradesh is doing some illegal destruction of 100 Acres of natural mangroves in Survey Nos. 2004, 1985/3, 1990, 374, 376 and 387 in Dummulapeta, Kakinada Municipal Council, Kakinada District (then East Godavari District) since 14.03.2020,

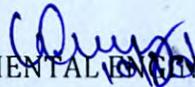
The Original Application No.74 of 2020 (SZ) was filed by a group of persons who are supposed to be a resident of that area belonging to the fishermen community and engaged in fishing activities for their livelihood. They also raised similar issues raised by the applicant in O.A. No.65 of 2020 (SZ) regarding the nature of importance of mangroves, conservation of which is the necessity of protecting the marine environment and damage caused to the mangrove patch in the disputed area on account of the reclamation activities undertaken by the State of Andhra Pradesh for the purpose of providing land for landless for construction of houses

The above cases were disposed vide judgment order dated 29.09.2022 and constituted the Joint Committee to assess the environmental compensation and the amount required for restoration of the damage caused to the mangroves.

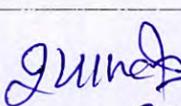
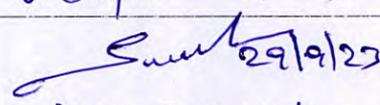
The Joint Committee submitted its 1st report to the Hon'ble NGT on 05.08.2023 and the Hon'ble NGT vide order dated 08.08.2023 directed the District Collector, Kakinada District to file the compliance report as per the recommendations of the Joint Committee.

Abiding the instructions vide reference 2nd cited, it is to submit that the APPCB, Regional Office, Kakinada has issued notices to 15 nos of warehouses surrounding the proposed housing site area not to dump any industrial / domestic waste in the area and placed sign boards (attached) not to dump any waste in the area.

Yours faithfully,


ENVIRONMENTAL ENGINEER



Gowthami Ware House Kakinada, Kakinada District	G. Srinivas 73826000		
APTIDCO Kakinada, Kakinada District			
Tirumalesa LPG Bottling plant Kakinada, Kakinada District			
Central Ware House Kakinada, Kakinada District			
Kareemulla Khan Kakinada, Kakinada District			
Abs Agrotech Kakinada, Kakinada District			
KPW Ware House Kakinada, Kakinada District			
CIFE Kakinada, Kakinada District			
AKV Logistics Pvt Ltd, Kakinada 9392291044 (Rice Storage) Satish (supervisor)		 (K. Suresh Babu)	
KPR Sai Teja Shipping Services Kakinada (Rice Storage)		B. Sathi Babu 9848665327 (B. Sathi babu, supervisor)	
Lalitha Enterprises Kakinada (Rice Storage)		 (BSNMURST) 9246694461	
Ashok International Kakinada		Quind  SK TIWARI 9248751615	
OLDIST & IST ware house Kakinada (Rice Storage)		U. Gopinadh (IST) 9959094707	
Uma Sai Exports Anmireddy Gardens Newport Area, Kakinada		 29/9/23 P.V. Suresh. 6304416553	
Sravan Shipping Kakinada		ch. yelloje ch. durya 9550890251	

M/s OSL Godown Kakinada	 9550698821 Kanti W Sharna
M/s. Srilalitha Enterprises Kakinada	 SURYA PRAKASH 7893988244
M/s. Manasa Quality Enterprises Beach Road Kakinada	733064257  9110123 EVR KRISHNA
M/s. AKV - 2 Logistics Beach Road Kakinada	 8019774168 U.VEERA NAHESWARA RAO
M/s Sree Lalitha Shipping. Beach Road K.K.A	 8897939661 V. Raja.
M/s. Satewik Godown. Kakinada (Beach Road)	 8985554474. P. Bala Krishna
	

Government of Andhra Pradesh

Forest Department

Rc.No.1450/2022-D1,
Dated: 09.10.2023.

Office of the District Forest Officer,
Kakinada Division, Kakinada.

From
Smt S.Bharani, I.F.S.,
District Forest Officer,
Kakinada Division
Kakinada

To
The Collector and District Magistrate,
Kakinada District,
Kakinada.

Madam,

Sub:	APFD-Wildlife- Original Application no.65 of 2020 (SZ) & 74 of 2020 (SZ) filed in the Hon'ble National Green Tribunal (NGT), Chennai - Implementation of the NGT Joint Committee recommendations - Report submission - Reg.
Ref:	1.Orders of the Hon'ble NGT (Southern Zone), Chennai, O.A.No.65 of 2020(SZ) & 74 of 2020 (SZ),dt.29.10.2022 2.NGT Orders Communicated by the Judicial Section, NGTSZ, Dt.20.10.2022 3.District Collector, Kakinada Ref.L2/70/2022; dt: -8-2023. 4.Minutes of the Meeting communicated vide District Collector, Kakinada Ref.L2/70/2019; dt:26-08-2023. 5.Joint inspection report submitted by the FRO, Kakinada;

&&&

With reference to the above, it is submitted that, the Collector and District Magistrate, Kakinada has communicated the 1st report of the Joint Committee submitted to the Hon'ble NGT, vide reference 3rd cited. Further, the Collector and District Magistrate, Kakinada has issued instructions vide reference 4th cited **for assessment of the destructed mangrove area for its restoration.**

Accordingly, the Forest Range Officer, Kakinada has initially inspected that NGT area and attended to the joint inspection of the proposed NGT area on 29-08-2023 along with the following officials and submitted report vide reference 5th cited.

1. Assistant City Planning Officer, Kakinada
2. DE, Kakinada Municipal Corporation, Kakinada
3. AE, Pollution Control Board, Kakinada
4. RE, National Highways, Kakinada
5. AE, Fisheries Department, Kakinada
6. Forest Range Officer, Kakinada

Further, it is submitted that, after repeated inspections of the area and as per the recommendations of the Joint committee the following decisions have been proposed to re-establish the mangroves in the destructed site.

I. ACTIVITIES PROPOSED FOR RECLAMATION OF DESTROYED SITE

1. **Construction of Culverts:** It is proposed to construct two culverts i.e., One culvert at Main road and One culvert at Pathanjali Food Godown opposite. Culverts will aid in removal of obstruction caused to the creek for free flow of tidal water in the creek at destructed area.
2. **Removal of Gravel:** Filling of the mangrove area with additional soil/ gravel taken from the outside areas will change the natural texture of Mud and obstruct the flow of the water. Due to this the Mangrove species and other biodiversity may get affected. Hence, it is proposed for Removal of Gravel and removal of bunds which are obstructing the water flow.

II. ACTIVITIES PROPOSED FOR RESTORATION OF MANGROVES:

1. **Raising of Mangrove Plantation:** The Fish Bone Planting Technique is suitable for raising of mangrove plantations in Andhra Pradesh region and hence the same is proposed for the destructed site.

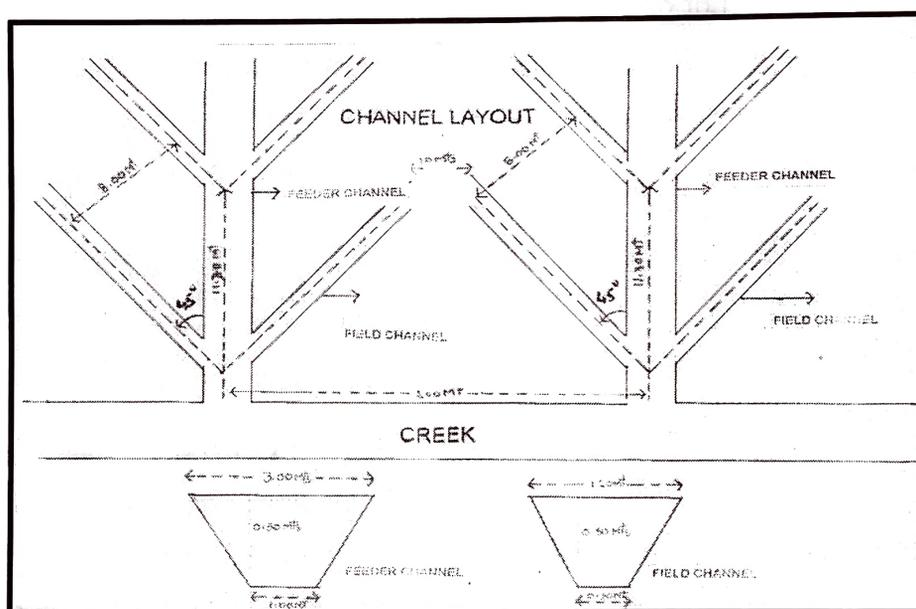
As per the 1st Joint committee report, it is proposed to remove dumped soil over an extent of 58 acres (23.47 ha) and the extent of the destructed mangroves may be estimated using the high resolution satellite images as there is no study on the extent of the mangroves in the destructed area.

Hence, Mangrove plantation to be raised in gravel dumped area i.e., 23.47 ha is provided. Suitable native species of *Excoecaria agallocha*, *Avicennia marina*, *Avicennia officinalis* & *Rhizophora* etc., shall be planted. Total no.of seedlings to be planted in this area are 18,776 nos (@800 seedlings per ha).

2. **Digging of Feeder & Field Channels:** The successful regeneration of the mangrove plants depends on regular water flow in creeks during high tides. Hence, the digging of Field Channels and Feeder Channels are to be taken up as per "**FISH-BONE TECHNIQUE**" as shown in the diagram. As such "trapezoidal" shaped FEEDER CHANNELS of dimensions of 3.0 m width at the top and 1.0 m at the bottom and 50 cm depth are to be dug up at 200 meters intervals between two feeder

channels. Digging of the channels should start from the tail end in order to facilitate easy working and the connection to the creek should be made only after completion of digging the channel.

Another set of channels are to be dug up at 45 degree angle to the feeder channel with dimensions of 1.2 m width at the top, 30cms width at the bottom and 50cms deep at interval about 8 m. These channels are called FIELD CHANNELS. Tidal waters during the high tides will enter into these channels from the creeks. Between two sets of feeder and field channels a gap of 10 m should be left unplanted for maintaining habitat for certain wild animals.



3. **Desilting works:** The desilting works are to be taken up regularly to restore proper tidal water flow for the mangroves as well as other marine flora and fauna. The channels are liable to be silted with the flow of water during high tides resulting decrease in the depth of the channels. Hence, if the channels are not desilted regularly, the flow of the water will be reduced and consequently the growth of young seedlings would get adversely affected and may ultimately die. So the desilting of channels is necessary at least for two years in the interest of the plantations. Hence, it is proposed to take up desilting of channels.

Further, the Joint Committee recommended that, a proper Mangrove assessment, documentation and management plan should be put in place and executed for Kakinada district **by the concerned District authorities and Port authorities.**

In this connection, it is submitted that, the Management Plan is a document that aims to design the future objectives and the strategies used to meet those objectives. The following measures have to be taken up for preparation of the same.

1. Survey to be conducted to find out the total area along the coast, including CRZ-1 and CRZ-1A, in order to determine land ownership.
2. Remote sensing data is required to assess the areas that were previously under Mangrove cover and those currently covered by Mangroves.
3. Sample plots need to be laid at the field level for the purpose of collection of data.
4. A meeting involving all stakeholders should be conducted to decide on the management of land under different ownerships.
5. Measures for plantations and protective measures need to be determined.
6. Expert teams, such as scientists from Ms. Swaminathan Research Foundation or relevant organizations, should be engaged to provide input data for future actions in the preparation of the management plan.

Further, it is submitted that, the draft Coastal Zone Management Plan (CZMP) has been prepared by the National Centre for Sustainable Coastal Management (NCSCM), Chennai as per the provisions of the CRZ Notification 2019 and a review meeting was conducted to review the status of draft CZMPs by the Member Secretary, APPCB & APCZMA, Vijayawada vide Letter no.12(a)/CRZ/APCZMP/2015; Dt: 02-06-2023. The draft Coastal Zone Management Plan (CZMP) includes provisions for the management, protection and restoration of the Mangroves in the coastal area of the Kakinada district.

Hence, it is necessary to assign the activities mentioned above to concerned departments (suitable for each activity) for survey, data collection, field research and expert analysis.

This is submitted for favour of kind information and necessary action.

Yours faithfully



District Forest Officer

Kakinada Division, Kakinada

24
04/10/2023

Municipal Administration Department

From,
Ch. Naga Narasimha Rao,
Commissioner (FAC),
Municipal Corporation,
Kakinada.

To,
The District Collector &
Magistrate,
Kakinada,
Kakinada District.

R.O.C.No. 134 /2023/E2, dt. 11.10.2023.

Respected Madam,

Sub: Kakinada Municipal Corporation – Development of land at Dummulapeta under “Navartnaalu Pedalandariki Illu Programme”- Recommendation of Joint Committee to Hon’ble NGT- Removal of Earth & Gravel in dumped site – Action Taken report – Submitted – regarding.

Ref: 1. O.A.No.65/2020 & OA No.74/2020
2.O.A.No. 65 of 2020 & 74 of 2020/APCZMA/Legal/2022.dt.2205.2023.
3. Instructions of the Collector & District Magistrate, Kakinada during the review meeting convened on 25.08.2023.
4.R.O.C.No. 134/2023/E2 dt.30-08-2023 from office of Kakinada Municipal Corporation
5. Letter No. 2396/Q/2023/Dt. 19-09-2023 from DD, Mines to Commissioner, Kakinada Municipal Corporation
6. Letter No. 2396/Q/2023/Dt. 22-09-2023 from DD, Mines to Commissioner, Kakinada Municipal Corporation
7. R.O.C.No. 134/2023/E2 dt.30-09-2023 from office of Kakinada Municipal Corporation
8. R.O.C.No. 134/2023/E2 dt.05-10-2023 from office of Kakinada Municipal Corporation

* * *

As per the directions of District Collector and Special Officer of Kakinada Municipal Corporation addressed a letter to DD, Mines regarding removal of the dumped soil through auction process vide 4th cited.

In continuation, vide ref 5th cited, the DD Mines requested the Commissioner, Kakinada Municipal Corporation, to issue no objection certificate for conducting the survey and inspection of the area for quantification of the mineral and for conducting the auction.

Accordingly, Executive Engineer, Surveyor of the Municipal Office, Kakinada along with DD Mines inspected the Dummulapeta site on 21-09-2023.

Further,DD, Mines requested the Commissioner, Kakinada Municipal Corporation to explore other options to avoid auction to the subject area as the mineral block for removal of gravel/Earth from the area and also requested for direct auction by Kakinada Municipal Corporation for removal of the Earth/Gravel vide reference 6th cited.

In this connection, vide 7th reference cited, the Commissioner, Kakinada Municipal Corporation has requested the DD Mines to go for auction as the Kakinada Municipal Corporation do tender process only, auction process for mining is not in the scope of Kakinada Municipal Corporation.

In Continuation, as directed by the District Collector, No Objection certificate was issued to DD, Mines vide reference 8th cited. Survey for assessment of quantification is completed by the DD, Mines with the support of Urban Surveyor, Town Planning Section, Kakinada Municipal Corporation.

This is submitted for favour of information .



Commissioner,
Kakinada Municipal Corporation,
Kakinada.



P
11/01/23